Directorate General of Foreign Trade

Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 27.10.2011

The Meeting No. 30/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) scheduled for 27.10.2011 was held on 27.10.2011 in Room No. 4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their Designation	Department
1	Sh. K.C.Meena, Dy. DGFT	DGFT
2	Sh. Kuldip Singh, Assistant Director	DC(MSME)
3	Sh. Ram Kumar, FTDO	DGFT

The earlier minutes of NC Meeting No.27/AM12 held on 6.10.2011,28/AM12 held on 13.10.2011 and 29/AM12 held on 20.10.2011 were ratified. The agenda for Meeting No. 30/AM12 dated 27.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Case No.:1/30/84-ALC3/2011	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:30/84- ALC3/2011 27.10.2011	Status:Case Added
HQ File :01/84/050/00197/AM12/	RLA File :03/95/040/00444/AM12/	Lic.No/Date:0310660773	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Exports Quantity	Import item	Quatnity allowed
Polypropylene Woven Fabrics/Leno Bags	755.55M.T.	(1)P.P. Granules (2)Relevant U.V. stabliser Master Batch	(1)800M.T.(@1.059 M.T./M.T.) (2)14.81M.T.(@0.0196 M.T./M.T.)

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

(2)

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Case No.222	M/s. Carlton Overseas Pvt. Ltd., New Delhi	
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/513/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No.0510199207 dated		

8.2.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands deferred for 24.11.2011.

(3)

Case No.223	M/s. Stand 21 Exports (India) Pvt. Ltd., Chennai		
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/513/AM-07/DES-V		
Ratification of input output norms against Advance Authorisation No.0410125957 dated 13.7.2.011.			

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Gloves	3000Nos.	(1)Lining Fabric 50% Viscose	(1)1387.800
		+50% Aramide 170GSM Ref A501	Sq.Mtrs
		(2) Knitted Nomex 100% Aramide	(2)697.080 Sq.
		Ref A427 240GSM Black Fabric	Mtrs.
		(3) Knitted Nomex 100% Aramide	(3)133.050 Sq.
		Ref A427 240GSM Blue Fabric	Mtrs.
		(4) Knitted Nomex 100% Aramide	(4)170.120
		Ref A427 240GSM Red Fabric	Sq. Mtrs.
		(5) Knitted Nomex 100% Aramide	(5)141.Sq. Mtrs.
		Ref F220 240GSM Shiny White	
		Fabric ST3000	
		(6) Knitted Nomex 100% Aramide	(6)75Sq. Mtrs.
		Ref F220 240GSM Shiny Black	
		Fabric ST3000	
		(7) Knitted Nomex 100% Aramide	(7)36 Sq. Mtrs.
		Ref F220 240GSM in12 different	
		colours Fabric ST3000	
		(8) Knitted Nomex 100% Aramide	` '
		60 Width 240GSM Ref B119 Shiny	Mtrs.
		White Fabric	
		(9) Knitted Nomex 100% Aramide	` '
		Ref A427 240GSM Yellow Fabric	Mtrs.
		(10) Thread 100% Nomex for	` '
		Stitching in 40/3 in 13 Colors	(11)168000Mtrs,
		(11) Thread 100% Nomex for	
		overstitching in 70/2	(12)3000 Nos.

	(12) Labels FIA 8856-2000 for	
	homologation	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(4)

Case No.224	M/s. Givo Ltd., Gurgaon		
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/385/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0510214963 dated 15.1.2008			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.	Export Item	Export	Import item	Qty. allowed	
No		Qty.			
1	Mens Suit set of four piece	660Nos.	(1)Solid	(1)4593.30	
	(Jacket+Trouser+Vest+Shirt)		Fabric 51%		Sq,
			Viscose	Mtrs.	
			+47%	(@ 9.15 Sq. Mtrs/pc)	
			Woollen+2%		
			Lycra		
				(2) 1255 Sq. Mtrs.	
			(2) Lining	(@ 2.5 Sq. Mtrs./pc)	
			Fabric		
			Acetate		
			Polyester		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

(6)			
Case No.225	M/s. Arvind Ltd., Ahmedabad		
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/143/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No.0710080779 dated 20.7.2011 dated 20.7.2011			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm has not given measurement for each style number alongwith justification for asking higher quantity. of inputs. In view of the above, Committee was unable to compute the requirement of inputs asked for in this case and hence decided to reject the case.

RA may take suitable consequential action accordingly.

(6)

Case No.226	M/s. Ferreterro India (P) Ltd.,Delhi	
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/184/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0510210001 dated 4.10.2007		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 17.11.11 alongwith sample, complete justification and technical person to explain the case.

The case stands deferred for re-listing on 17.11.2011.

(7)

Case No.227	M/s. Orient Craft Ltd., Gurgaon.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/143/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 24.11.2011.

(8)

	(8)		
Case No.228 NC 30/AM-12 dt. 27.10.2011		M/s. Jiwanram Sheoduttrai Industries Ltd., Kolkata F.No.01/84/50/133/AM-12/DES-V	

Decision: The Committee considered the case as per agenda alongwith other papers and observed that the typographical mistake for import item No.2 (Fabric style sort 103531, color – Royal Blue-5547 composition 100% Cotton weave ¼ Satin weight GSM-350 gsm+/- 5%) width 150.00cms; Finish – F.R (23251.92Mtr) may be rectified. Quantity for this item may be corrected to 34877.880 Sq. Mtrs. in place 3487.880 Sq. Mtrs. as earlier

recorded in Minutes of NC Meeting No.18/AM12 held on 4.8.2011.

(9)

Case No.229	M/s. K.E Technical Textiles Pvt. Ltd., Kolkata	
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/304/AM-09/DES-V	
Ratification of input output norms against Advance Authorisation No.0210117160 10.9.2008		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Tubular Bags (Gauntlet)	163760	Polyester Yarn –	4775.240
Containing (1) Polyester Yarn	Nos.	T/C -:- 500 Denier	KG. (@ 1.08
4421.52Kg; T/C Tubular		High Tenacity.	Kgs./ per
Gas(Gauntlet)			Kg.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

(- ·)				
Case No.230	N	N/s. K.E Technical Textiles Pvt. Ltd., Kolkata		
NC 30/AM-12 dt. 27.10.2011		F.No.01/84/50/367/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0210119247 da 4.11.2008				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

			<u>, I I </u>			
Export ite	em		Export Qty.	Import item	Qty. al	lowed.
Tubular	Bags	(Gauntlet)	156382	Polyester Yarn –	4560.0)99
Containir	ng (1) Poly	yester Yarn	Nos.	T/C -:- 500 Denier	Kgs.	(@
4222.314	kg; T/C	C Tubular		High Tenacity.	1.08	Kgs./
Bags(Ga	untlet)				per Kg	J.)
	,				•	· •

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.231	M/s. Orient Craft Ltd., Gurgaon.		
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/AM-11/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No.051026438			
dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 24.11.2011.

(12)

Case No.232	M/s. Orient Craft Ltd., Gurgaon.		
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/379/AM-11/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383			
dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as

detailed below:-

Export Item	Export quantity	Import Item	Qty. allowed
Kids Play Suit Style No.868237 -38	1pc		45% 1.41 Sq.Mtrs/pc dyed % (+

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No. 233	M/s. Orient Craft Ltd., Gurgaon.		
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383			
dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as detailed below:-

S. No	Export Item	Export quantity	Import item	Qty. allowed
1	Quilt 155CM X 200CM	1pc.	82% Rayon 18% Silk Velvet Dyed Fabric width 54" GSM 180(+/- 10%)	-
2	Cushion Cover 42 CM X 42CM	1pc.	82% Rayon 18% Silk Velvet Dyed Fabric width 54" GSM 180(+/- 10%)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.234	M/s. Orient Craft Ltd., Gurgaon.		
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No.051026438			
dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as detailed below:-

Import item Qty. allowed Export Export PRO version

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Item	quantity		
Cushion	1pc.	82% Rayon 18%	0.35Sq.Mtrs/pc
Cover		Silk Velvet Dyed	
30CM X		Fabric Wiodth 44"	
40CM		GSM 190(+/-10%)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.235	M/s. K.E. Technical Textiles Pvt. Ltd.,Kolkata		
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V		
Fixation of SION for Tubular Bag.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and the report submitted by the Technical Team which had visited the unit located at Kharagpur on 5.10.2010. Technical Authorities present in the meeting informed that this firm is sole manufacturer of Tubular Bag as claimed by the applicant. It was observed that M/s K.E.

Technical Textiles Pvt. Ltd., Kolkata is only applicant for fixation of SION in this case whereas for fixation of SION at least 3 – 4 different firms/industry data is required. In view of this Committee decided that TEXPROCIL may be asked to confirm whether the applicant firm is sole manufacturer of this product

In case this is confirmed, the Committee recommends publication of SIONs as recommended in the report of the technical team as under:-

Export Product	Export Quantity	Imports Item	Import Quantity
Tubular Bags (Gauntlet) made from High Tenacity Polyester Filament Yarn	1 Kg.	High tenacity Polyester Filament Yarn	1.08 Kg.

On these lines, a suitable Public Notice may be issued for Publication of a SION for Tubular Bags (Gauntlet) made from Polyester Yarn after approval of D.G.F.T.